

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
Tel: +91-11-26161796

Decision No. CIC/SG/C/2009/001657/7130
Complaint No. CIC/SG/C/2009/001657

Complainant : Ms. Sushma Singh
B-916, 917, 2nd Floor,
Sector 1, Awantika, Rohini,
Delhi-110085

Respondent : Mr. R. P. Aggarwal
Public Information Officer &
Election Officer,
O/o the Chief Electoral Officer,
Govt. of NCT of Delhi,
Old St. Stephen's College Building,
Kashmere Gate, Delhi

RTI application filed on : 11/02/2009
PIO replied : Not enclosed.
First Appeal filed on : Not mentioned.
Complaint filed on : 11/11/2009

Information sought:

The Complainant sought information vide seven points regarding the criteria for leave for performing election duty in holidays, for traveling allowances for performing election duty. She requested for mentioning state & time by which a teacher will get ones T.A regarding election duty in Nov/2008 for example, frequently seminars were held and these were filled on second Saturday or holidays. Principal did not provide any compensatory leave for such duties. The complainant requested the criteria regarding leave for such duties.

Reply of PIO:

Not enclosed.

There is no Copy of letter dt. 27/03/2009 by which information was forwarded to the Complainant by the PIO.(neither in submission nor in file.)

Grounds for First Appeal:

Not enclosed.

Grounds for Complaint:

Information was not provided.

Submission after Notice:

The PIO mentioned in his submission dt. 07/01/2010 that requisite information along with enclosures as received from Election Officer (Admn.) was forwarded to the Complainant vide letter dt. 27/03/2009. Thereafter the Complainant had sought some clarification vide her application dated 02/04/2009 and necessary reply in this regard was also sent to her vide office

of the PIO letter dt. 01/05/2009(photocopy of the letter as well as receipt of postal authorities are enclosed).

Relevant Facts emerging during Hearing:

The following were present:

Complainant: Absent;

Respondent: Mr. R. P. Aggarwal, Public Information Officer & Election Officer;

The PIO states that the RTI application was transferred to him on 03/03/2009 by the Directorate of Education. He shows that he has provided the information to the Complainant on 27/03/2009. He states that the Complainant sought clarification on 28/04/2009 and the clarification was also sent on 01/05/2009. Hence it appears that the information was provided to him by the PIO.

Decision:

The Complaint is dismissed.

The information has been provided to the Complainant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
12 March 2010

(In any correspondence on this decision, mention the complete decision number.)_{raj}